

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

14

IA 2070/2023 IN  
C.P. (IB)/347(MB)2021

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 30.01.2023

NAME OF THE PARTIES: Swikrutee Finance Pvt Limited  
Vs  
Western Hill Foods Limited

SECTION: 7, 12(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

The Court is convened through Video Conference.

1. Mr. Avinash R. Khanolkar, Ld. Counsel for the Applicant/Resolution Professional present.
2. Ld. Counsel for the Applicant submits that there are four Prospective Resolution Applicants, who have expressed interest in the resolution of the Corporate Debtor. Out of these four applicants, two seems to be quite serious. In view thereof, he prays for extension of 90 days, as 180 days of CIRP period expired on 02.05.2023 in this case.
3. Ld. Counsel for the applicant further submits that the meeting of CoC took place on 06.05.2023, as the RP had medical emergency and was not fit to call necessary meeting before the expiry of said CIRP period. Due to this, the meeting could finally be called on 06.05.2023, where at the CoC

resolved to seek extension for further 90 days period beyond 180 days with 99.74% votes in favour.

4. In view of the above submissions, the meeting dated 06.05.2023 is ratified and CIRP period is extended by 90 days w.e.f. 03.05.2023. Accordingly, IA-2070/2023 is **allowed** and **disposed of**.

Sd/-  
**PRABHAT KUMAR**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)